

### **Training in Employees Provident Fund Organisation**

2345. SHRI R. P. YADAV: Will the Minister of LABOUR pleased to state:

(a) whether Government are aware that there is immediate need to open a Training-cum-Evaluation cell under the Directorate of Training and Personnel in the Employees' Provident Fund Organisation for training the new ACs, PFIs and LDCs;

(b) whether Government propose to institute a rigorous training of all the new recruits included ACs, PFIs and LDCs for smooth and efficient administration; and

(c) whether there would be group discussions for explanation of the accounts, enforcement and legal sections amongst persons?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) and (b). Yes, Sir. There is already a Director of Personnel and Training in the Office of the Central Provident Fund Commissioner who deals with training of the staff and officers of the Employees' Provident Fund Organisation. A scheme for training new recruits at the level of Lower Division Clerks and Upper Division Clerks has been introduced in the Employees' Provident Fund Organisation recently. A scheme for imparting training to officers at higher levels has also been drawn up by the Central Provident Fund Commissioner. This will be taken up after gaining some experience with respect to the induction level training scheme.

(c) The techniques of group discussions will, no doubt, be adopted in the training courses.

### **Action on Mathew Committee's Report**

2346. SHRI K. RAMAMURTHY: Will the Minister of LABOUR be pleased to state the action taken by Government on Mathew Committee's report on National Employment Service?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): The recommendations of the Mathew Committee were examined by the Empowered Committee of the Government consisting of the representatives of concerned Ministries and Departments. The Empowered Committee has finalised its deliberations. The entire report of the Mathew Committee along with the views and comments of the Empowered Committee on various recommendations, has now been placed before the Government for final decision.

### **E.S.I. Hospitals in Sivakasi**

2347. SHRI K. RAMAMURTHY: Will the Minister of LABOUR be pleased to state:

(a) the number of small scale units in Sivakasi and neighbouring areas that extend ESIS and Provident Fund facilities to the employees;

(b) How many hospitals have been established under the ESI Scheme at Sivakasi; and

(c) whether fire fighting equipment and other legal requirements under the Factories Act are being observed in these factories?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) 220 such units are covered under the ESI Scheme while 250 are covered under the Employees' Provident Fund Scheme.

(b) There is an ESI dispensary at Sivakasi as well as 19 beds reserved in the Government Hospital, Sivakasi for members of the ESI Scheme.

(c) Yes, Sir.

### **Improving working conditions of Child Labour in small match units, Sivakasi**

2348. SHRI K. RAMAMURTHY: Will the Minister of LABOUR be pleased to state the steps taken to improve the working conditions of

child labour in small match units in Sivakasi.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): The Government of Tamil Nadu have intimated that they have taken the following steps to improve the working conditions of child labour in small match units in Sivakasi:

(i) The enforcement machinery has been tightened up by posting two Inspectors of Factories at Sivakasi to deal with the problem of child labour.

(ii) Instructions have been issued by the State Government to improve the working conditions of child labour in the match units in Sivakasi.

(iii) An Advisory Committee has been constituted recently to ensure implementation of the welfare measures and to co-ordinate among the various agencies concerned with the problems of child labour in Ramnathapuram District.

**खादी ग्रामोद्योग के कर्मचारियों का विवाद**

2349. श्री मंत्री विद्यावती चतुर्वेदी : क्या श्रम मंत्री यह बताने की कृपा करेंगे कि ।

(क) क्या खादी ग्रामोद्योग भवन, नई दिल्ली के कर्मचारियों के औद्योगिक विवादों के न्याय निर्णय के प्रश्न पर को लगभग 20 वर्षों तक दिल्ली प्रशासन के क्षेत्राधिकार में रखने के बाद कुछ वर्ष पूर्व केन्द्रीय सरकार के श्रम विभाग को अन्तर्गत कर दिया गया है ; और

(ख) यदि हां, तो इसके क्या कारण हैं ?

श्रम मंत्रालय में उप मंत्री श्री (पीदी बेंकट रेड्डी) (क) और (ख) : खा

ग्रामोद्योग भवन, नई दिल्ली से संबंधित औद्योगिक विवाद के संबंध में दिल्ली प्रशासन के श्रम विभाग द्वारा 1975 तक कार्यवाही की जा रही थी। श्रम न्यायालय, दिल्ली ने अपने निर्णय तारीख 5-4-1975 में यह कहा कि केन्द्रीय सरकार खादी और ग्राम उद्योग आयोग के संबंध में संबंधित सरकार है। तत्पश्चात खादी ग्रामोद्योग भवन के, जो खादी और ग्राम उद्योग आयोग द्वारा चलाया जा रहा है, कर्मचारियों के विवादों पर केन्द्रीय श्रम मंत्रालय द्वारा कार्यवाही की जा रही है।

#### Assistance to Open Breweries

2350. SHRI CHHANGUR RAM: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government provide any aid/assistance, financial or other, for the opening of breweries in the country;

(b) if so, the number of the breweries at present in Uttar Pradesh (with names);

(c) the nature of the aid/assistance given by the Central Government to these breweries; and

(d) the conditions on which the aid/assistance is given by the Central Government?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) Under the guidelines issued by the Department of Economic Affairs (Banking Division) to all term lending institutions, "Beer, Wine and Alcoholic Spirit" have been included in the "Negative List" of industries, which are normally not eligible for financial assistance in view of their low priority or because adequate capacity has already been built up.

(b) to (d) Does not arise in view of the reply to (a) above.